



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

**NOTIFICATION**

Srinagar, the 25<sup>th</sup> September, 2019

SRO:- 548 Whereas, on 23.08.2016, reliable information was received at P/S Doda to the effect that some persons were indulging in hawala transactions to revive the militancy in the area ;and

2. Whereas, on this information, case FIR No. 186/2016 u/s 10,11,40 ULA (P) Act,1967 and 120-B RPC was registered at Police Station Doda;and

3. Whereas, during the course of investigation, 07 persons namely Mohd Abdullah Banday S/o Ghulam Mohd Banday R/o Bharath Tehsil Bagla (2) Shamsh Din S/o Lal Din Gujjar R/o Bagla Bharath (3) Abdul Latief S/o Abdul Rehman Mir R/o Ludna Tehsil Gundna (4) Ajaz Ahmad S/o Abdul Samad Malla R/o Malwana Tehsil Gundna (5) Nazir Ahmad S/o Lal Din Gujjar R/o Bharath Tehsil Bagla at present Pakistan a militant of Let Outfit (6) Nisar Ahmad S/o Ghulam Mohammad R/o Cherote Tehsil Mahalla District Doda at present Dubai and (7) Ali Mohd Kohli S/o Noor Din Kholi R/o Bagla Bharat were arrested and during the course of investigation, Hawala money to the tune of Rs. 50,000/- from Mohd Abudllah Banday S/o Ghulam Mohd Banday R/o Bharath Tehsil Bagla, Rs. 65,000/- from Aijaz Ahmad S/o Badul Samad Mala R/o Malwana Tehsil Gundna, Rs. 40,000/- from Abdul Latief S/o Abdul Rehman Mir R/o Ludna Teshil Gundna and Rs. 6,000/- from Ali Mohd Kohli S/o Noor Din Kholi R/o Bagla Bharat were recovered from their possession and following amount was recovered from the NOKs of killed militants i.e. Rs. 7000/- from Shafaqat Ali S/o Abdul Rehman Banday R/o Bagla, Rs. 7,000/- from Mst. Johara Begum w/o late Abdul Ghani Malik R/o Bharath and Rs. 7,000/- from Ghulam Haider S/o Abdul Aziz R/o Bharat and Rs. 12,000/- from Alaf Din S/o Fateh Gujjar R/o Sarwan, Keshwan Kishtwar. The Hawala money was recovered and seized from the accused persons and families of killed militants; and

4. Whereas, investigation conducted revealed that the Hawala money amounting to Rs. 2.15 Lacs was transferred by accused Nazir Ahmed from PoK into the bank account of accused

Nissar Ahmad presently at Dubai, who in turn transferred the said amount into the bank account no. 129237 of accused Ajaz Ahmad, and thereafter the said Hawla money was distributed among the next of kin of killed militants from whom the same was recovered and necessary seizure memos prepared; and

5. Whereas, during further investigation the statement of witnesses was recorded u/s 161, 164 Cr.PC and disclosure memos/recovery memos were prepared. The relevant documents having bearing on the case viz the bank statements/call details were seized and placed on file as piece of evidence. The chain of events connecting the hawala money with the accused persons has established the involvement of (6) accused persons with the commission of Crime and Offences u/s 11,13, ULA(P) Act 1967, 120-B RPC established against the accused persons namely (1) Abdul Latief S/o Abdul Rehman Mir R/o Ludna Tehsil Gundna (2) Shamas Din S/o Lal Din Gujjar R/o Bharat Tehsil Bagla, offences u/s 11,13 ULA(P) Act, 120-B RPC against (3) Ajaz Ahmad S/o Abdul Samad Malla R/o Malwana Tehsil Gundna (4) Nisar Ahmad S/o Ghulam Mohd R/o Cherote Tehsil Mahjalla District Doda at present Dubai, offences u/s 13,17,18,40 ULA(P) Act against (5) Mohd Abdullah Banday S/o Ghulam Mohd Banday R/o Bharath Tehsil Bagla and offences u/s 10,11,13,17,18, 40 ULA (P) Act against (6) Nazir Ahmad s/o Lal Din Gujjar R/o Bharath Tehsil Bagla at present Pakistan were established. Accused persons namely, Abdul Latief S/o Abdul Rehman Mir R/o Ludna Tehsil Gundna, Shamas Din S/o Lal Din Gujjar R/o Bharat Tehsil Bagla, Mohd Abdullah Banday S/o Ghulam Mohd Banday R/o Bharath Tehsil Bagla and Ajaz Ahmad S/o Abdul SamadMalla R/o Malwana Tehsil Gundna have been bailed out by the Hon'ble Court, whereas accused persons namely Nisar Ahmad S/o Ghulam Mohd R/o Cherote Tehsil Mahalla district Doda at present Dubai and Nazir Ahmad S/o Lal Din Gujjar R/o Bharath Tehsil Bagla at present Pakistan, a militant of LeT outfit are absconding. During the course of investigation no offence has been established against Ali Mohd Kohli S/o Noor Din Kohli R/o Bagla Bharat and he was given the benefit u/s 169 Cr.PC;and

6. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit

case for accord of prosecution sanction against the said accused persons; and

7. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely (1) Mohd Abdullah Banday S/o Ghulam Mohd Banday R/o Bharath Tehsil Bagla (2) Shamsh Din S/o Lal Din Gujjar R/o Bagla Bharath (3) Abdul Latief S/o Abdul Rehman Mir R/o Ludna Tehsil Gundna (4) Aijaz Ahmad S/o Abdul Samad Malla R/o Malwana Tehsil Gundna (5) Nazir Ahmad S/o Lal Din Gujjar R/o Bharath Tehsil Bagla at present Pakistan a militant of Let Outfit and (6) Nisar Ahmad S/o Ghulam Mohammad R/o Cherote Tehsil Mahalla District Doda at present Dubai for the commission of offences punishable U/S 10,11,13,17,18,40 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.186/2016 of P/S Doda.

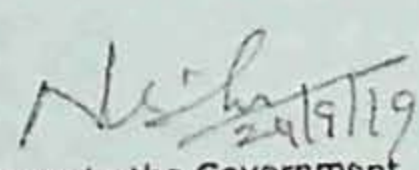
By order of Government of Jammu and Kashmir.

Sd/-  
Principal Secretary to the Government  
Home Department  
Dated: 25.09.2019

No. Home/Pros/41/2017

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-04/J/2017/48996-97 dated 07/07/2017. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
24/9/19  
Under Secretary to the Government  
Home Department